

IN THE COURT OF THE JUDICIAL MAGISTRATE VADIPATTI

Present : Tmt. T.Sindhumathi M.L.,

Judicial Magistrate, vadipatti

Dated this the 29th day of May 2020

Cr.No. 834/2020

Cr.M.P.No.1321/2020

Saravanan(Aged 42/2020)

s/o. Rajendran

....

Petitioner/Accused

/Vs/

State through the Inspector of Police,

Vadipatti PS . Cr.No. 834/2020

U/S. 435 IPC

....

Respondent/Complainant

Accused Remanded on 27.05.2020

This Counsel for the Accused filed Bail petition U/S .437 Cr.P.C to the E-mail ID of this Court on 29.05.2020 due to outbreak of Covid 19 Lockdown.

ORDER

The Case is Bailable. Hence this bail petition is allowed. Accordingly, this bail petition is allowed on following conditions.

1. The Accused shall execute a Own Bond for a sum of Rs.10000/-for the present. Further within two weeks from the lifting of Lockdown the Accused shall appear before this Court and shall execute a Bond for sum of Rs.10000/- with two sureties for likesum amount.

Dictated to the Steno Typist typed by him in computer, corrected and pronounced via e-mail on this the 29th day of May 2020.

-sd-T.Sindhumathi
Judicial Magistrate
Vadipatti

